

Proposal to convert Pindara Road Halt into a Station

7269. SHRI RAJDEO SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether Pindara Road Halt Station of Faizabad and Varanasi Section of Northern Railway is operating successfully as a halt in spite of different limitations placed by administration i.e. tickets only for distance upto 250 kilometres are issued and no important train stops there.

(b) whether keeping in view the surroundings and important bazars near it, the administration proposes to raise this halt to a full-fledged station; and

(c) whether any survey is proposed to be conducted to ascertain the need for conversion from "halt" to "station"?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Pindara Road halt station between Khalispur and Babafpur stations is working satisfactorily. In addition to two Up and two Dn passenger trains, 49 Up/50 Dn Lucknow-Howrah Express trains also stop at this halt station.

(b) and (c) No. It is found not justified financially.

Construction of acrylonitrile project of Gujarat Petro Chemicals

7270. SHRI RAJDEO SINGH: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) Whether construction work on the Acrylonitrile project one of the seven down stream projects in the Gujarat Petro Chemicals Complex, has begun at Jawahar Nagar near Baroda;

(b) Whether this is the first plant of its kind to be set up in this country;

(c) by when it is expected to be completed and commissioned; and

(d) Whether on reaching production target this will save some foreign exchange?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) and (b) Yes, Sir.

(c) As per present assessment, the project is expected to be mechanically completed by the middle of 1977 and commissioned within 3 months thereafter.

(d) At present no acrylonitrile is being imported. However, to the extent that the acrylonitrile based products will become indigenously available, the production of acrylonitrile at IPCL's plant will result in saving in foreign exchange.

Graduate quota for promotion to clerk grade Rs. 330-560 (RS) in Delhi Division (Northern Railway)

7271. SHRI RAJDEO SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether 10 per cent of the vacancies in the cadre of Clerk grade Rs. 330-560 (RS) are filled up by holding a general selection test.

(b) whether no credit is being given to graduate Clerks working in the grade (Rs. 260-400) (RS) for promotion to next grade (Rs. 330-560) (RS) in Delhi Division;

(c) whether there are any Clerks grade Rs. 260-400 in Delhi Division who are under-matric and expected to be promoted to grade (Rs. 330-560); and

(d) whether there is Graduate quota in other categories too and if so, the reasons for not reserving the graduate

quota for appointment to Clerks grade (Rs. 330-560)?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes,

(b) Yes, no credit is given to graduates for such promotion.

(c) The recruitment quota of 75% for Clerks Grade II is filled by Matriculate. The promotion quota of 25% is filled from class IV staff after a selection. Class IV staff who are non-matriculates are also eligible for this selection. Once they are selected and become Clerks Grade II Rs. 260-400, their further advancement to Grade I Rs. 330-560 is by seniority and no restriction on the basis of educational qualifications is applied at the time of this promotion. Hence both Matriculates and non-Matriculates are eligible for promotion subject to a suitability test.

In recruitment of Clerks Grade I there is a quota for graduates in the Accounts Branch. In grade Rs 330-560 in other than Accounts Branch, no quota for graduates has been prescribed as such qualifications are not considered necessary for the clerical work which this category undertakes.

Setting up of a caustic soda plant by M/s. Hindustan Lever Limited

7272. SHRI JYOTIRMOY BOSU: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the reasons why M/s. Hindustan Lever Limited has been given a letter of intent for setting up of a caustic soda plant at Haldia, West Bengal;

(b) whether it has been alleged that M/s. Hindustan Lever has been given the letter of intent in contravention of the monopolies and Restrictive Trade Practices Act, 1969; and

(c) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) A letter of intent was given to M/s. Hindustan Lever Ltd. for setting up a caustic soda plant at Haldia, West Bengal in view of the need for establishment of additional capacity for this chemical in the country and the industrial licensing policy permitted issue of letter of intent to the party.

(b) and (c) Another party who has also been issued a letter of intent for the establishment of a caustic soda plant at Haldia made an allegation that the requirement of the M.R.T.P Act, 1969 had not been complied with in regard to the issue of letter of intent to M/s. Hindustan Lever Limited. There is no substance in the allegation as the clearance under Section 21 of the M.R.T.P. Act was duly given.

Complaints made by the national forum of shareholders Calcutta

7273. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the National Forum of Shareholders, 4, Synagogue Street (2nd floor) Calcutta have been making various complaints to the Ministry against some cases of mismanagement and manipulations by certain companies;

(b) whether it is also a fact that till the end of 1974, the forum have submitted complaints against as many as 21 companies;

(c) if so, names of the companies against whom complaints have been made;

(d) the dates and nature of each complaint; and

(e) action taken by his Ministry on each of the complaints?